

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit LPS on compounding basis, on delayed payments qua the monthly energy bills and the change in law bills issued in terms of the PPA dated 1.4.2013 and subsequent amendments thereto.

Petition No. 31/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.

Petitioner : SEIL Energy India Limited

Respondent : APPCC and 3 others

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Mridul Chakravarty, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Indrayudh Chowdhury, SEIL
Shri Yelamchili Shiva, Advocate, APPCC
Shri Rudrajit Ghosh, Advocate, APPCC
Shri Avi Leuna, Advocate, APPCC
Shri Ritik Raj, Advocate, APPCC
Shri Satish Kumar Shukla, Advocate, APPCC

Record of Proceedings

The cases were called out through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner sought further time for an amicable settlement of the matter. Though the learned counsel for the Respondent did not oppose the said request, it sought permission to file its reply in the matter.

3. The Commission, after hearing the parties, directed the parties to explore the possibility of amicable settlement and to place on record the settlement arrived at by a joint affidavit, latest by **28.2.2026**. In case no amicable settlement is arrived at, the parties shall, within one week thereafter, complete the pleadings, after serving a copy to the other.



4. The matter will be listed for hearing on **10.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**